

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.591/KB/2017
I.A.No. 492/KB/2017
CA No. 589/KB/2018
CA No. 711/kb/2018
CA No. 709/KB/2018
CA No. 712/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Shibani Guha -Vs-Metroark Pvt.Ltd.	
Under Section		58/59	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, ADV.
2. MR. J. PATNAIK, ADV.
3. MR. DIBANATH DEY, ADV.

} For Respondent

[Signature]
28/09/2018.

- 1) Anitra Basu (Adv.)
- 2) Anil Chandhuri (Adv.)

} Petitioner

Anil
Chandhuri
28/9/18.

ORDER

Ld. Counsel for the Petitioner and the Respondent is present.

CA 712 of 2018 was filed by the Respondent in IA 492 of 2017, praying for initiating contempt proceedings against the Respondent who are the applicant in IA 492 of 2017 for alleged failure in furnishing

two documents relied upon by the petitioner in the rejoinder. According to the applicant / respondent in IA 492 of 2017, the alleged condemner deliberately failed to comply with the Order dated 20th April, 2018 and despite direction legible copies of the two documents directed to produce, not produced so far and leave liable for contempt.

Upon hearing the argument and perusal of the contentions I am satisfied that no prima facie case has been made out for issuing notice and therefore, this application requires no consideration. Hence, liable to be dismissed, and accordingly Dismissed.

Ld. Counsel for the respondent in the CA 709, 711 sought further time to file reply affidavit. Time is granted to be filed within three days.

In CA 589 of 2018, the respondent is directed to file reply affidavit. Upon receipt of the reply affidavit, Ld. Counsel for the petitioner shall file rejoinder within 3 days by serving a copy of the same to the respondent. All the CAs along with CP for hearing list it on 19.11.2018.

It is submitted that legible copy of the documents which has been relied upon with the CP 591 of 2017 is not so far given to the respondent. The Ld. Counsel submits that during course of the day it will be given to the respondent.

List it for hearing as requested on 19-11-2018.



(Jinan K.R)
Member (J)